

# HIGH COURT OF JUDICATURE AT ALLAHABAD

## NOTIFICATION

**DATED: ALLAHABAD: June 1, 2006**

**No. 186 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Dinesh Chandra Tripathi**, Chief Judicial Magistrate, Chitrakoot on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Shrawasti at Bhinga against Fast Track Court.

**No. 187 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ajay Krishna Vishvesha**, Chief Judicial Magistrate Rampur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court.

**No. 188 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Peeyush Sharma**, Judge Small Causes Court, Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court.

**No. 189 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Manvendra Singh**, Chief Judicial Magistrate, Barabanki on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Barabanki against Fast Track Court.

**No. 190 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Prem Nath**, Judge Small Causes Court, Saharanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mainpuri against Fast Track Court.

**No. 191 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Gajendra Kumar**, Chief Judicial Magistrate, Saharanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Saharanpur against Fast Track Court.

**No. 192 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Gyan Prakash-II**, Chief Judicial Magistrate, Chandauli on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bijnor against Fast Track Court.

**No. 193 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Anil Kumar Upadhyay**, Chief Judicial Magistrate, Firozabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court.

**No. 194 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Surendra Singh**, Chief Judicial Magistrate, Baghpat on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Varanasi against Fast Track Court.

**No. 195 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Dr. **Ashok Kumar Singh-IV**, Chief Metropolitan Magistrate, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Nagar against Fast Track Court.

**No. 196 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sarvesh Chandra Pandey**, Chief Judicial Magistrate, Gautam Budh Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court.

**No. 197 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Brij Mohan Gupta-II**, Judge Small Causes Court, Varanasi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Varanasi against Fast Track Court.

**No. 198 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Madan Lal Nigam**, Chief Judicial Magistrate, Unnao on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court.

**No. 199 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Surendra Prasad Mishra**, Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mathura against Fast Track Court.

**No. 200 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Dharam Raj Mishra**, Chief Judicial Magistrate, Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court.

**No. 201 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Anoop Kumar Goel**, Civil Judge, Senior Division, Barabanki on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Barabanki against Fast Track Court.

**No. 202 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Manohar Lal**, Additional Chief Judicial Magistrate, Barabanki on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Barabanki against Fast Track Court.

**No. 203 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Pradeep Kumar Gupta**, Chief Judicial Magistrate, Etawah on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Etawah against Fast Track Court.

**No. 204 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Nalin Kumar Srivastava**, Chief Judicial Magistrate, Fatehpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Fatehpur against Fast Track Court.

**No. 205 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jitendra Kumar**, Judge Small Causes Court, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Rampur against Fast Track Court.

**No. 206 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Vivek Kumar Dubey**, Chief Judicial Magistrate, Lakhimpur Kheri on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lakhimpur Kheri against Fast Track Court.

**No. 207 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Yashwant Kumar Mishra**, Chief Judicial Magistrate, Pratapgarh on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Pratapgarh against Fast Track Court.

**No. 208 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Pal Singh-II**, Chief Judicial Magistrate, Pilibhit on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Baghpat against Fast Track Court.

**No. 209 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Pramod Kumar Srivastava-II**, Judge Small Causes Court, Ghaziabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghaziabad against Fast Track Court.

**No. 210 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Abrar Ahmad**, Judge Small Causes Court, Meerut on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Meerut against Fast Track Court.

**No. 211 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Narain Maurya**, Chief Judicial Magistrate, Maharajganj on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Maharajganj against Fast Track Court.

**No. 212 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Raj Narain Pandey**, Judge Small Causes Court, Gorakhpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gorakhpur against Fast Track Court.

**No. 213 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Gyan Prakash Tiwari**, Chief Judicial Magistrate, Azamgarh, on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Pilibhit against Fast Track Court.

**No. 214 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jai Prakash Singh-II**, Judge Small Causes Court, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Balrampur against Fast Track Court.

**No. 215 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jai Shankar Mishra**, Chief Judicial Magistrate, Meerut on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Rampur against Fast Track Court.

**No. 216 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Adarsh Kumar Singh Kannaujia**, Chief Judicial Magistrate, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bareilly against Fast Track Court.

**No. 217 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Mridulesh Kumar Singh**, Civil Judge, Senior Division, Hapur(Ghaziabad) on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court.

**No. 218 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shiv Mani Shukla**, Judge Small Causes Court, Moradabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sitapur against Fast Track Court.

**No. 219 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shiv Kumar**, Judge Small Causes Court, Jhansi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court.

No. 220 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Gulab Singh-I**, Chief Judicial Magistrate, Gorakhpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kannauj against Fast Track Court in the court shifted from Jhansi.

No. 221 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sanjay Shanker Pandey**, Chief Judicial Magistrate, Jhansi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Faizabad against Fast Track Court.

No. 222 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Vinay Khare**, Chief Judicial Magistrate, Banda on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Meerut against Fast Track Court.

No. 223 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Kaushalendra Yadav**, Chief Judicial Magistrate, Ghaziabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghaziabad against Fast Track Court.

No. 224 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 On reversion to the regular line Sri **Narendra Bahadur Yadav**, Senior Law Officer in the office of Director General, Medical & Health U.P., Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court in the court shifted from Deoria.

No. 225 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Suresh Chandra-IV**, Chief Judicial Magistrate, Hardoi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court.

No. 226 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ashok Kumar-VI**, Civil Judge, Senior Division, Gonda on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gonda against Fast Track Court.

No. 227 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Smt. **Mridula Kumar**, Chief Judicial Magistrate, Farrukhabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Farrukhabad against Fast Track Court.

No. 228 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Mahanth Lal**, Chief Judicial Magistrate, Mahoba on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mahoba against Fast Track Court.

No. 229 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Kishore Kumar-II**, Civil Judge, Senior Division, Fatehpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Azamgarh against Fast Track Court.

No. 230 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shashi Kant Upadhyay**, Chief Judicial Magistrate, Jalaun at Orai on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Jalaun at Orai against Fast Track Court.

No. 231 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Mahendra Kumar Arya**, Civil Judge, Senior Division, Jhansi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Etah against Fast Track Court.

No. 232 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sanjeev Kumar**, Civil Judge, Senior Division, Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court.

No. 233 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Karan Singh Yuvraj**, Chief Judicial Magistrate, Sultanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sultanpur against Fast Track Court.

No. 234 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Bijendra Kumar Sailat**, Chief Judicial Magistrate, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Agra against Fast Track Court.

No. 235 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Lal Mani**, Chief Judicial Magistrate, Mirzapur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court.

No. 236 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Dr. **Rajiv Vikram Singh Gautam**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Barabanki on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court.

No. 237 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sgt. **Ram Murti Yadav**, Civil Judge, Senior Division, Mohan Lal Ganj at Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Azamgarh against Fast Track Court.

No. 238 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sudhir Kumar-III**, Civil Judge, Senior Division, Sultanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sultanpur against Fast Track Court.

No. 239 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Chandra Pal Singh**, Chief Judicial Magistrate, Bhadohi at Gyanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bhadohi at Gyanpur against Fast Track Court.

No. 240 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Indra Bhushan Goel**, Chief Judicial Magistrate, Jaunpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ambedkarnagar at Akbarpur against Fast Track Court.

No. 241 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sushil Kumar Rastogi**, Judge Small Causes Court, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Nagar against Fast Track Court.

No. 242 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Deepak Swaroop Saxena**, Chief Judicial Magistrate, Muzaffarnagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Muzaffarnagar against Fast Track Court.

No. 243 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ashok Kumar Yadav-I**, Additional Chief Judicial Magistrate, Jaunpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Jaunpur against Fast Track Court.

No. 244 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Baran Saroj**, Judge Small Causes Court, Aligarh on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Aligarh against Fast Track Court.

No. 245 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Smt. **Sangeeta Srivastava**, Civil Judge, Senior Division, Mathura on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gorakhpur against Fast Track Court.

No. 246 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Girish Kumar Vaish**, Civil Judge, Senior Division, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kushi Nagar at Padrauna against Fast Track Court.

No. 247 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Avinash Chandra Tripathi**, Civil Judge Senior Division, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Nagar against Fast Track Court.

No. 248 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 on reversion to the regular lines Sri **Chandrika Prasad Srivastava**, Deputy Secretary in the office of Lok Ayukt, Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Unnao against Fast Track Court.

No. 249 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Brijendra Mani Tripathi**, Civil Judge, Senior Division, Firozabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court.

No. 250 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Smt. **Deepa Jain**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Agra against Fast Track Court.

No. 251 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Rakesh Kumar-III**, Judge Small Causes Court, Bulandshahar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bulandshahar against Fast Track Court.

No. 252 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Satya Ram Yadav**, Civil Judge, Senior Division, Mirzapur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mirzapur against Fast Track Court.

No. 253 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Om Prakash**, Chief Judicial Magistrate, Budaun on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghazipur against Fast Track Court.

No. 254 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Vikash Saxena-I**, Judge Small Causes Court, Allahabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court.

No. 255 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Rakesh Kumar-IV**, Judge Small Causes Court, Bijnor on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bijnor against Fast Track Court.

No. 256 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shakeel Ahmad Khan**, Civil Judge, Senior Division, Ghaziabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghaziabad against Fast Track Court.

No. 257 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 On reversion to the regular line Sri **Jyoti Kumar Tripathi**, Law Officer, Bal Vikas Sewa Evam Pushtahar Nideshalaya, Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sitapur against Fast Track Court in the court shifted from Banda.

No. 258 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Umesh Chandra**, Civil Judge, Senior Division, Gautam Budh Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mau against Fast Track Court.

No. 259 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Veer Nayak Singh**, Special Chief Judicial Magistrate, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Nagar against Fast Track Court.

No. 260 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Santosh Kumar Srivastava**, Chief Judicial Magistrate, Etah on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Etah against Fast Track Court.

No. 261 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jitendra Kumar Pandey**, Additional Civil Judge, Senior Division, Deoband (Saharanpur) on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Azamgarh against Fast Track Court.

No. 262 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Vikash Saxena-II**, Additional Chief Judicial Magistrate, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sitapur against Fast Track Court in the court shifted from Banda.

No. 263 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ajai Kumar Srivastava-II**, Additional Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gorakhpur against Fast Track Court.

No. 264 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Navneet Kumar**, Civil Judge, Senior Division, Meerut on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bareilly against Fast Track Court.

No. 265 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 **Mohd. Mateen Khan**, Civil Judge, Senior Division, Auraiya on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Firozabad against Fast Track Court.

No. 266 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Umesh Kumar Singh**, Additional Chief Judicial Magistrate, (Northern Railway), Ghaziabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Pilibhit against Fast Track Court.

No. 267 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Aftab Alam Khan**, Chief Judicial Magistrate, Moradabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Moradabad against Fast Track Court.

No. 268 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Sita Ram Verma**, Civil Judge, Senior Division, Muzaffarnagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Muzaffarnagar against Fast Track Court.

No. 269 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Mohd. Riyaz**, Chief Judicial Magistrate, Hathras on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ballia against Fast Track Court.

No. 270 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Lal Chandra Gupta**, Additional Chief Judicial Magistrate, Mirzapur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mirzapur against Fast Track Court.

No. 271 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Karan**, Additional Chief Judicial Magistrate, Sultanpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Sultanpur against Fast Track Court.

No. 272 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Sagar**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gonda against Fast Track Court.

No. 273 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Km. **Kumudni Verma**, Civil Judge, Senior Division, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court.

No. 274 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Kali Charan-II**, Chief Judicial Magistrate, Bahraich on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bahraich against Fast Track Court.

No. 275 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Harkesh Kumar**, Civil Judge, Senior Division, Lakhimpur Kheri on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Jyotiba Phule Nagar against Fast Track Court.

No. 276 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shobhi Lal**, Chief Judicial Magistrate, Lalitpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kaushambi against Fast Track Court.

No. 277 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Lalta Prasad-II**, Additional Chief Judicial Magistrate(Northern-Eastern Railway), Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bareilly against Fast Track Court.

No. 278 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Munshi Lal Azad**, Additional Chief Judicial Magistrate (Northern-Eastern Railway), Gonda on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kaushambi against Fast Track Court.

No. 279 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Gajendra Singh-II**, Additional Chief Judicial Magistrate (Northern-Eastern Railway), Agra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bulandshahar against Fast Track Court.

No. 280 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shree Bhagwan Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court.

No. 281 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Avinash Saxena**, Additioanl Chief Judicial Magistrate (Northern Railway), Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Meerut against Fast Track Court.

No. 282 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jitendra Kumar Singh**, Additional Chief Judicial Magistrate (Northern Railway), Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court.

No. 283 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Irfan Qamar**, Additional Chief Judicial Magistrate, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bareilly against Fast Track Court in the court shifted from Moradabad.

No. 284 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Smt. **Vani Ranjan Agrawal**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Jaunpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court.

No. 285 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Surendra Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bareilly against Fast Track Court in the court shifted from Moradabad.

No. 286 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Piyush Verma**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Jaunpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Jaunpur against Fast Track Court.

No. 287 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Lallu Singh**, Additional Chief Judicial Magistrate, Ghaziabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghaziabad against Fast Track Court in the court shifted from Agra.

No. 288 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shyam Jeet Yadav**, Chief Judicial Magistrate, Hamirpur on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Maharajganj against Fast Track Court.

No. 289 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Jai Prakash Singh-III**, Civil Judge, Senior Division, Pilibhit on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ballia against Fast Track Court.

No. 290 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Milan Singh**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Bareilly on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Saharanpur against Fast Track Court.

No. 291 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ram Kant Seth**, Additional Chief Judicial Magistrate, Lakhimpur Kheri on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lakhimpur Kheri against Fast Track Court in the court shifted from Etawah.

No. 292 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ashok Kumar-VII**, Civil Judge, Senior Division, Moradabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Moradabad against Fast Track Court.

No. 293 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ravindra Kumar-I**, Civil Judge, Senior Division, Hardoi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court.

No. 294 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Harish Tripathi**, Chief Judicial Magistrate, Kanpur Dehat on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Dehat against Fast Track Court.

No. 295 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Pankaj Kumar Upadhyay**, Additional Civil Judge, Senior Division/ Additional Chief Metropolitan Magistrate, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Kanpur Nagar against Fast Track Court.

No. 296 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Satya Prakash Tripathi**, Civil Judge, Senior Division, Malihabad at Lucknow on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Lucknow against Fast Track Court.

No. 297 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Alok Kumar Parasar**, Civil Judge, Senior Division, Chitrakoot on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Saharanpur against Fast Track Court.

No. 298 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ravindra Vikram Singh**, Judge Small Causes Court, Faizabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Faizabad against Fast Track Court.

No. 299 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Indra Kumar Pandey**, Chief Judicial Magistrate, Aligarh on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Shahjahanpur against Fast Track Court in the court shifted from Raebareli.

No. 300 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Praveen Kumar Jain**, Chief Judicial Magistrate, Allahabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Ghaziabad against Fast Track Court in the court shifted from Agra.

No. 301 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 On reversion to the regular line Sri **Narendra Kumar**, Registrar in Krishna Water Disputes Tribunal, New Delhi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Gautam Budh Nagar against Fast Track Court.

No. 302 /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Raj Singh Verma**, Additional Chief Judicial Magistrate, Moradabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bulandshahar against Fast Track Court in the court shifted from Kanpur Dehat.

No. **303** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ayaz Ahmad**, Chief Judicial Magistrate, Sonbhadra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Hardoi against Fast Track Court in the court shifted from Raebareli.

No. **304** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Praveen Kumar Singh**, Civil Judge, Senior Division, Sonbhadra on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Fatehpur Fast Track Court.

No. **305** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Brijesh Kumar Mishra**, Additional Civil Judge, Senior Division/ Additional Chief Judicial Magistrate, Mathura on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Mathura against Fast Track Court.

No. **306** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shyam Narayan Triapthi**, Additional Chief Judicial Magistrate (Northern Railway), Aligarh on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Aligarh against Fast Track Court.

No. **307** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Hari Nath Pandey**, Civil Judge, Senior Division, Hathras on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Saharanpur against Fast Track Court.

No. **308** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shiv Dan Yadav**, Chief Judicial Magistrate, Faizabad on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Allahabad against Fast Track Court in the court shifted from Mirzapur.

No. **309** /DR(S)/2006

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Mahendra Prasad Chaudhary**, Chief Judicial Magistrate, Varanasi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Varanasi against Fast Track Court.

**No. 310 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Abdul Mobeen**, Additional Civil Judge, Senior Division/ Additional Chief Metropolitan Magistrate, Kanpur Nagar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Basti against Fast Track Court.

**No. 311 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Ramesh Singh**, Civil Judge, Senior Division, Chandausi (Moradabad) on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Farrukhabad against Fast Track Court.

**No. 312 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Smt. **Anita Raj**, Additional Chief Judicial Magistrate, Hardoi on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Budaun against Fast Track Court.

**No. 313 /DR(S)/2006**

Pursuant to Government appointment/Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006 Sri **Shanker Lal**, Chief Judicial Magistrate, Bulandshahar on promotion to U.P. Higher Judicial Service Under Rule 22(3) in Stop Gap Arrangement to be Additional District & Sessions Judge, Bulandshahar against Fast Track Court in the court shifted from Kanpur Dehat.

**BY ORDER OF THE COURT,**

Sd/-

**(SWATANTRA SINGH)  
REGISTRAR GENERAL**

**No. 94 / DR (S)/ 2006, Dated: Allahabad: June 1, 2006.**

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve Sri Narendra Bahadur, Senior Law Officer in the office of Director General, Medical & Health U.P., Lucknow, Sri Jyoti Kumar Tripathi, Law Officer, Bal Vikas Sewa Evam Pushtahar Nideshalaya, Lucknow and Sri Chandrika Prasad Srivastava, Deputy Secretary in the office of Lok Ayukt, Lucknow from their present post so as enable them take over charge of their new postings immediately.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Deputy Commissioner(BM), Government of India, Ministry of Water Resources (BM Section), 428-B, Shram Shakti Bhawan, New Delhi-110001 with the request to relieve Sri Narendra Kumar, Registrar in Krishna Water Disputes Tribunal, New Delhi from his present post so as to enable him to take over charge of his new posting immediately.
4. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. ,(Information available on E-mail).
6. Director General, Medical & Health Department, Government of U.P., Lucknow.
7. Director, Bal Vikas Sewa Evam Pushtahar, U.P., Lucknow.
8. Secretary, Office of Lok Ayukta, U.P., Lucknow.

9. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
10. The Registrar, High Court, Lucknow Bench, Lucknow with the request to place this notification before the Hon'ble Judges sitting at Lucknow for their Lordships kind perusal. (Information available on E-mail).
11. All the District & Sessions Judges Subordinate to the High Court of Judicature at Allahabad. (Information available on E-mail).

The officers mentioned above shall handover charge of their present posts in the afternoon of 6th June, 2006 and shall proceed to take over charge of their new postings after availing of their usual joining time.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

It is to add that one Court of Additional District & Sessions Judge, Fast Track Court from Jhansi, Deoria, Etawah & Mirzapur shall stand shifted to Kannauj, Lucknow, Lakhimpur Kheri & Allahabad respectively.

It is further to add that two Court of Additional District & Sessions Judges, Fast Track Court from Banda, Moradabad, Agra & Kanpur Dehat shall stand shifted to Sitapur, Bareilly, Ghaziabad & Bulandshahar respectively.

It is further to add that one Court each of Additional District & Sessions Judges, Fast Track Court from Raebareli shall stand shifted to Shahjahanpur & Hardoi.

It is further to add that the transfer of Class-III and IV employees shall be made in accordance with the directions mentioned in the Court's Circular letter No. 54Ve-4(Admin.D) dated 30.5.94 and Circular letter No. 64-Ve-4 (Admin.D) dated 27.7.94.

The Officers who are transferred/ posted on their own request, are not entitled for any T.A. under Rule 42 of Chapter-IV of F.H.B. volume-III.

8. All the officers appointed in U.P. Higher Judicial Service under Rule 22(3) in stop gap arrangement against Fast Track Courts along with U.P. Government Appointment/ Notification No. 1888/II-4-2006-32(2)/2005 dated 4.5.2006.

The officers mentioned above shall hand over charge from their present posts and proceed to take over charge of their new postings immediately.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

9. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
10. The Registrar (Confidential), High Court, Allahabad.
11. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
12. The Assistant Registrar (Budget), High Court, Allahabad.
13. The Assistant Registrar (FTC Cell), High Court, Allahabad
14. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
15. The Director, Printing & Stationery, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
16. P.S. to Hon'ble Judges, High Court, Allahabad with the request to place this notification before the Hon'ble Judges sitting at Allahabad for their Lordships kind perusal. (Information available on E-mail).
17. P.S. to Hon'ble Administrative Judge, Fast Track Courts, High Court, Allahabad

**BY ORDER OF THE COURT**

Sd/-

**(K.K.RANJAN)**

**DEPUTY REGISTRAR (SERVICES)**